

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE DEVAN RAMACHANDRAN

&

THE HONOURABLE MR.JUSTICE T.R.RAVI

FRIDAY, THE 24th DAY OF APRIL, 2020 /4th VAISAKHA, 1942

W.P. (CRL) . Temp. NO.3 OF 2020

PETITIONER /PETITIONERS : NO..1

1.VIJAYALAKSHMI, AGED 65, W/O SIVADASAN NAIR
R/AT SREEVIHAR,NADUVILAKKARA,MUKAHATHALAP.O.
KOTTIYAM, KOLLAM DISTRICT, PIN-691577

BY ADV. SMT. T.S.MAYA THIYADIL

RESPONDENT/RESPONDENTS : NOS..5

1. STATE OF KERALA, REPRESENTED BY GOVERNMENT PLEADER,
2. SUB INSPECTOR OF POLICE [S H O] KOTTIYAM
POLICE STATION, KOTTIYAM, KOLLAM.
3. CIRCLE INSPECTOR OF POLICE KOTTIYAM
4. THE COMMISSIONER OF POLICE& DISTRICT POLICE CHIEF,
KOLLAM CITY, KOLLAM
5. PRASANTH NAMBIAR, AGED ABOUT 32,S/O SREEDHARAN
NAMBIAR, R/AT THAYYIL VEEDU, VADAKKEVILA P.O.
KOLLAM 691010 PERMANENT HOUSE IS AT THODUVAYIL
HOUSE, CHANGAROTH, KUTTIYADI P.O.,
KOZHIKODU, PIN- 673508

BY PUBLIC PROSECUTOR/SR.GOV.T.PLEADER SRI P.P.THAJUDEEN

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON 24/04/2020,
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:-

O R D E R

Dated this the 24th day of April, 2020

O R D E R

Devan Ramachandran, J.

Shri P.P.Thajudheen, learned Public Prosecutor and Senior Government Pleader, submits that efforts have already been initiated to trace out the detenu; and that this Court will be informed about the action taken, by the next posting date.

We, therefore, adjourn this matter to be called on 28/4/2020.

DEVAN RAMACHANDRAN, JUDGE

T.R.RAVI, JUDGE

APPENDIX

ExhibitP-1: True copy of the FIR No. 259/2020 of Kottiyam Police station dated 23/3/2020

ExhibitP-2: True copy of the complaint given to the 1st and 2nd respondents through e-mail dated 4-4-2020

ExhibitP-3: True copy of the complaint given to the 1st respondent dated 13-4-202

ExhibitP-3[a]: True copy of the receipt issued from the 1st respondent's office dated 13-4-20200